200 Written Answers to

[RAJYA SABHA]

Unstarred Questions

Out of this, Rs. 77,00,000/- (Rupees seventy seven lakh only) were released during 2002-03 and remaining amount of Rs. 23,39,650/- (Rupees twenty three lakh thirty nine thousand six hundred and fifty only) has been released during 2007-08. No proposal has been received for Govt, boys hostel at Idar. The Government of Gujarat had also sent the proposals for ideal residential schools at Mehsana and Idar (Sabarkantha) during 2005-06. Grant-in-aid of Rs. 87,08,500/- (Rupees eight seven lakh eight thousand and five hundred only) for ideal residential school at Idar has been released by the Ministry during 2007-08.

Employment of blind persons

t 1063. MISS. ANUSUIYA UIKEY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the number of blind persons employed and grades of Government service in which they have been employed during last three years;

(b) the number of women out of blind persons employed, State-wise;

(c) whether blind persons have been employed in Government services as per reservation quota fixed by Governemnt; and?

(d) whether the number of women is as per fixed quota?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMIJAGADEESAN): (a) to (d) The Ministry of Personnel, Public Grievances and Pension which is the nodal Ministry in reservation matters has furnished the following information in respect of Central Ministries/ Departments:—

Year•	No. of Ministry/Deptt.	Total direct	Persons with	Persons with visually
	which have furnished	recruitment	disability	disability appointed
	information		appointed	
2004	50	7522	645	150
2005	47	5600	389	54
2006	34	1610	94	5

The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 does not provide for any separate reservation for women.

Reservation in allotment of residential plots/flats 1064. SHRI

GANDHI AZAD: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the National Commission for Scheduled Tribes has issued a letter No. 11 A/ 139/E-I/UP(ST)/RU-I dated 30.8.06 for giving reservation in allotment of residential plots/ flats, etc. to reserved category of people;

(b) if so, the details of further action taken by the Commission;

(c) if not, the reasons therefor;

(d) the details of action taken on letters received from VIPs and the All India Association for SCs/STs and physically handicapped from 3.12.2006 till date on this issue; and

t Original notice of the question was received in Hindi.

Written Answers to

(e) the present status of the case?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) to (c) The National Commission for Scheduled Tribes sent letter No. 11 A/139/E-I/UP(ST)/RU-I dated 30.8.06 to Shri Phool Chand General Secretary, All India Association for SCs/STs and Physically Handicapped in response to his representation No.A/ASPV/198/2003 dated 03.12.03 regarding reservation in allotment of residential flats/plots/shops to STs in New Okhla Industrial Development Authority (NOIDA), (UP) intimating that, New Okhla Industrial Development Authority, UP, had written to the State Government on 23.01.2006 about directions on the issue of reservation of flats/plots/shops to Scheduled Tribes. National Commission for Scheduled Tribes had also written in this regard *vide* its letter dated 31.08.2006 to the State Government for decision at the earliest. A reminder was sent on 01.12.2006.

(d) The National Commission for Scheduled Tribes has received no further representation/ letter from VIPs and the All India Association for SCs/STs and Physically Handicapped from 03/12/2006 till date on this issue.

(e) The National Commission for Scheduled Tribes did not receive any response from the State Government.

Road damage near Godavary district of A.P.

1065. SHRI S.M. LALJAN BASHA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that all the roads in the tribal areas of West Godavari and East Godavari districts in Andhra Pradesh have been damaged by the machinery of local irrigation projects;

(b) whether it is also a fact that lakhs of tribals are now segregated due to the incident;

(c) whether any enquiry has been conducted;

(d) if so, the steps proposed to protect roads and infrastructure in such tribal areas; and

(e) the steps proposed to enquire and rectify the situation?

THE MINISTER OF TRIBAL AFFAIRS (SHRI PR. KYNDIAH): (a) to (e) The information is being collected and will be laid on the table of the House.

Migration of tribal girls from Jharkhand

1066. MS. MABEL REBELLO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of tribal girls who have migrated from Jharkhand during the last five years;

(b) the data as to which city they have migrated to, type of work they are engaged in and their monthly earnings;

(c) whether there is any agency or organization that is in touch with these girls to look after their physical, mental and moral safety and if not, the reasons therefor; and

(d) whether there is a proposal to constitute a Government Commission or organization to look after the well-being of such tribal girls who are spread all over the country and many of them are living in miserable conditions?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) to (c) Such information is not maintained in the Ministry of Tribal Affairs.

(d) No, Sir.